



2026:AHC:38869

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 763 of 2026

Kumarpal Singh

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Devesh Kumar Shukla
Counsel for Respondent(s)	:	C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard learned counsel for the petitioner and Mr. Sharad Chandra Singh, learned Additional Chief Standing Counsel for the State-respondents.

2. The instant petition has been filed for mandamus directing the respondent no.3/ Board of Revenue, U.P. Prayagraj to decide the Revision No.4598 of 2024 (Computerized Case No.AL20241802004598) (Devendra Pal Singh vs. State of U.P. and others), under Section 210 of U.P. Revenue Code, 2006 within stipulated period.

3. Learned counsel for the petitioner submitted that the revision filed by private respondent no.2 impleading the petitioner as opposite party arising out of proceeding under Section 24 of U.P. Revenue Code, 2006 is pending before respondent no.3/ Board of Revenue, U.P. at Prayagraj since 2024. He further submitted that the copy of order sheet of the case has been annexed as Annexure No.3 to the petition in order to demonstrate that the case is not proceeding expeditiously.

4. Without expressing any opinion on merits of the case and keeping in view of the facts and circumstances, respondent no.3/ Board of Revenue, U.P. at Prayagraj is directed to decide the aforementioned Revision No.4598 of 2024 (Computerized Case No.AL20241802004598) (Devendra Pal Singh vs. State of U.P. and others), under Section 210 of U.P. Revenue Code, 2006 after giving an opportunity of hearing to the parties in accordance with law expeditiously preferably within a period of

two months from the date of production of certified copy of this order before him.

5. Accordingly, the writ petition is finally ***disposed of.***

(Chandra Kumar Rai,J.)

February 20, 2026

Rameez